

Foreign Collaboration with Hotel Business

950. SHRI DILIP CHAKRAVARTY: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have taken any definite policy decision regarding foreign collaboration in Hotel business;

(b) whether any proposals from the private sector are pending consideration;

(c) whether these proposed hotels are going to help the low income groups; and

(d) the details thereof ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK) : (a) A review is in progress and no final decision has yet been taken.

(b) Apart from the application of M/s. The Delhi Cloth and General Mills Company Ltd., Delhi, no other proposal from the private sector for setting up a hotel with foreign collaboration is pending consideration with the Secretariat for Industrial Approvals in the Ministry of Industry, the concerned agency of the Government in these matters.

(c) and (d). No, Sir. The proposal envisages the setting up of an Indian Company for putting up a 5-star super deluxe hotel in Delhi at an approximate cost of Rs. 18 crores.

Collection of Income-Tax Arrears from Big Industrial Houses

951. SHRI DILIP CHAKRAVARTY : Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state :

(a) the progress made in the collection of arrears of income-tax and Sur-tax from the big industrial houses during the course of January to May, 1979 ; and

(b) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH) : (a) and (b). At present, information of outstanding Income-tax demand is not being collected in respect of all cases belonging to the large industrial houses. Quarterly reports are received from the field officers in respect of outstanding demands of over Rs. 10 lakhs in each case. Since these reports are received as on 31st March, 30th June, 30th September and 31st December, figures relating to these cases as at the end of May, 1979 are not available

According to currently available information, in cases belonging to large industrial houses [i.e., concerns registered under section 26 of the Monopolies and Restrictive Trade Practices Act, 1969, as falling under section 20 (a) of the said Act], income-tax in arrears aggregating to Rs. 11.15 crores were outstanding on 31-12-78 besides demands of Rs. 7.38 crores not fallen due in these cases. Out of the above, the total income-tax of Rs. 7.40 crores was collected/reduced/adjusted till 31-3-79.

The surtax in arrears in such cases as on 31-12-78 amounted to Rs. 0.06 crores out of which the collections/reductions/adjustments till 31-3-79 was Rs. 0.04 crores.

The list of the concerns wherein demands had been collected/reduced/adjusted during the period 31-12-78 to 31-3-79 together with the amounts of collection/reduction/adjustment is given in the statement annexed.

Statement

(In lakhs of rupees)

S. No.	Name of the Group	Name of the Company	Collection/Reduction/Adjustment from 31-12-78 to 31-3-1979
1	2	3	4
INCOME TAX			
1.	A.C.C.	Associated Cement Co., Ltd.	11.70
2.	Birla	Bharat General and Textile Industries, Ltd.	12.63